

**Central Administrative Tribunal
Madras Bench**

OA 310/00852/2013

Dated Monday the 20th day of January Two Thousand Twenty

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

1. National Defence Group "B" Gazetted Officers Association
Rep. By its Branch Secretary

M. Mani

Heavy Alloy Penetrator Project (HAPP)

Tiruchirapalli – 620 025.

2. G. V. Narsimha Reddy

S/o G. Krishna Reddy

F-3, Type – IV

HAPP Township

Trichirapalli – 620 025.

.... Applicant

By Advocate **M/s Raj & Raj Associates**

Vs

1. Union of India represented by

The Secretary

Ministry of Defence

Dep't of Defence Prodn. & Supplies

South Block, New Delhi.

2. The Secretary

Ministry of Finance, Dept. Of Expenditure

New Delhi.

3. The Chairman

Ordnance Factory Board

10-A, Shahid Khudiram Bose Road
Kolkata – 700 001.

4. The General Manager
HAPP, Tiruchy
Tiruchirappalli
Tamil Nadu – 620 016.

5. The Union Public Service Commission
Represented by its Chairman
Dholpur House
Shahjahan Road
New Delhi – 110 069.

....Respondents

By Advocate **Mr. K. Rajendran**
Mr. P. Deivendra

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

No representation for the applicants. It is seen that the applicants were not present even on previous occasion i.e. on 10.12.2019. Accordingly the matter was posted under the caption 'For Dismissal' on 20.12.2019 and again adjourned to this day. Even today neither the applicants nor the counsel for the applicants is present. It seems that the applicants are not interested in prosecuting the case. Accordingly the OA is dismissed for default.

(T. Jacob)
Member(A)

20.01.2020

AS

(P. Madhavan)
Member (J)